### NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

## Company Appeal (AT) (Ins) No. 1048-1049 of 2019

### IN THE MATTER OF:

MSC Mediterranean Shipping Company Appellant S.A

Vs.

C.A. Kannan Tiruvengadam,

....Respondent

R.P. of BRG Iron & Steel Company Pvt. Ltd.

**Present:** 

For Appellant: Mr. Krishna Raj Thaker, Mr. Arjun Asthana and

Ms. Sreenita Ghosh, Advocates

For Respondent: Mr. Shrevas Edupuganti, Mr. Saikat Sarkar and

Mr. Abhishek Sinha, Advocates for R-1 (RP)

Mr. Bhuvnesh Satija, Sr. Advocate and Mr.

Siddharth Manocha, Advocate for R-2.

With

Company Appeal (AT) (Ins) No. 200 of 2020

#### IN THE MATTER OF:

**Assistant Commissioner of Customs** Special Disposal Cell (Port), Kolkata

**Appellant** 

Vs.

CA Kannan Tiruvengadam, R.P. of BRG Iron and ....Respondents Steel Company Ltd. & Ors.

**Present:** 

Mr. Bhuvnesh Satija, Sr. Advocate and Mr. For Appellant:

Siddharth Manocha, Advocate

For Respondent: Mr. Krishna Raj Thaker, Mr. Arjun Asthana and

Ms. Sreenita Ghosh, Advocates for R-3.

Mr. Shreyas Edupuganti, Mr. Saikat Sarkar and

Mr. Abhishek Sinha, Advocates for R-1 (RP)

# ORDER

12.02.2020: Post this matter 'for admission (after notice)' on 25<sup>th</sup> February, 2020.

Till the next date of hearing the order in so far as the same enforces personal penalty on the appellant shall remain stayed.

[Justice Bansi Lal Bhat] Member (Judicial)

[Justice Venugopal M.] Member (Judicial)

> [V. P. Singh] Member (Technical)

sa/nn